

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.102 - C.P.(IB)/227(AHM)2023

With

ITEM No. 103 – IA/1464(AHM)2023

ITEM No. 104 – IA/1465(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Intec Capital Limited

.....Applicant

V/s

Swadesh Essfil Private Limited

.....Respondent

Order delivered on 06/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant

:Proxy Adv. for Ms. Nidhi Saini, Ld. Adv.

For the Respondent

:Ms. Gargi R Vyas, Ld. Adv.

ORDER

C.P.(IB)/227(AHM)2023 with IA/1464(AHM)2023 & IA/1465(AHM)2023

IA/1464(AHM)2023 & IA/1465(AHM)2023

Both IAs have been filed by the Respondent one for condonation of delay in filing the reply and other is for dismissal of the main petition.

Learned counsel for the respondent belatedly filed reply which recorded in order dated 01.12.2023. However, same is not taken on record because of the delay.

Learned counsel for the Applicant in CP seeks time to file reply to these IAs within two weeks.

List all matters on 01.03.2024.

-Sd-

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)